

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 86079 of 2016

(Arising out of Order-in-Original No. 07/ST-VI/RK/2015 dated 31.12.2015
passed by Commissioner of Service Tax-VI, Mumbai)

M/s. Trouble Maker Studios Pvt. Ltd.

Appellant

13, Woodrow, Veer Desai Road,
Andheri (W), Mumbai 400 053.

Vs.

Commissioner of Service Tax-VI, Mumbai

Respondent

New Central Excise Bldg.,
Maharshi Karve Road,
Churchgate, Mumbai 400 020.

Appearance:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A / 85443 / 2021**

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned
AR for the Revenue submits that the appellant has opted under
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019
and to that effect, has also obtained the SVLDRS-4 Certificate.
Since the issue has already been settled under the said scheme,
the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)